

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Miscellaneous Application No.200/01134/2018

(in OA 200/00702/2018)

Jabalpur, this Monday, the 10th day of December, 2018

HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Union of India through the Revenue Secretary, Government of India through Ministry of Finance, Department of Revenue, North Block, New Delhi 110001.
2. The Chairman, Government of India, Ministry of Finance, Department of Revenue, Central Board of Indirect Taxes & Customs, North Block, Raisintha Hills, New Delhi 110001.
3. Principal Chief Commissioner, CGST and Central Excise and Custom, 35-C, Mother Teresa Marg, Administrative Area, Arera Hills, Bhopal (M.P.) 462011.
4. The Commissioner (CCO), CGST and Central Excise and Custom, Manikbagh Palace, Indore, (M.P.) 452001 -Applicants

(By Advocate – Shri Himanshu Shrivastava)

V e r s u s

Mohan Singh Damore, S/o Late Shri Amar Singh Damore, Inspector (Now Superintendent), aged about 56, Office of the Commissioner, CGST and Central Excise, Division – VI Indore, CGO Complex, Indore - 452001 - Respondent

ORDER(ORAL)

By Navin Tandon, AM.

This Miscellaneous Application has been filed by the applicants (respondents in OA) for extension of time to comply

with our order dated 26.07.2018 passed in Original Application No.200/00702/2018.

2. The applicants have filed MA No.200/01241/2018 for taking Annexure IA/1 document on record, wherein it has been stated that the order of this Tribunal has been complied with on 22.10.2018.

3. MA No.200/01362/2018 has also been filed by the applicants for condonation of delay in filing the application for extension of time by four days (MA for extension of time filed on 08.10.2018).

4. The applicants submit that they had received the order of this Tribunal on 06.08.2018 and there is delay of only four days in filing the application for extension of time.

5. In view of the reasons assigned in the MA for extension of time, same is allowed. Delay in filing application for extension of time is condoned.

6. In view of what has been stated above, the extension of time is granted up to 22.10.2018.

7. MA is disposed of accordingly.

(Ramesh Singh Thakur)
Judicial Member

am/-

(Navin Tandon)
Administrative Member